

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 596 of 2004

Jabalpur, this the 2nd day of August, 2004

Hon'ble Mr. Sarveshwar Jha, Administrative Member
Hon'ble Mr. Madan Mohan, Judicial Member

Ashutosh Sharan Tiwari, S/o Anjani Sharma
Aged 33 yrs R/o Village & P.O.
Rampur, Itarsi, Distt
Hoshangabad.

APPLICANT

(By Advocate - Shri Y.M Tiwari)

VERSUS

1. Kendriya Vidyalaya Sangathan,
through its Commissioner, 18
Institutional Area, Saheed Jaat
Singh Marg, New Delhi.
2. Principal, Kendriya Vidyalaya
No.2 CPE Itarsi Distt.
Hoshangabad.

RESPONDENTS

O R D E R (ORAL)

By Sarveshwar Jha, Administrative Member-

Heard the learned counsel for the applicant.

2. At the very outset, it has been submitted by the learned counsel for the applicant that the applicant was appointed by the respondent No. 2 to teach Mathematics to Class 10th, 10th and 12th on payment of Rs. 70/- per period, vide order dated 25.6.2003, which was continued only till 12.9.2003. His assignment was not continued beyond that. He has submitted that there is a vacancy in the post of Teacher in Mathematics and he could have been considered against the said post for regularisation of his services. In support of his performance being satisfactory and praise-worthy he has submitted several letters addressed to him as well as the Principal by the students, praising his work. He has met the respondent No. 2 in connection with his request for regularisation of his services; but he has not submitted any formal representation to the respondents seeking regularisation.

B. Jha

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3. Under these circumstances and in view of the fact that there is a post of mathematics teacher vacant in the school, we are of the view that it would be appropriate that this Original Application is disposed of at this stage itself, while hearing on the point of admission, with a direction to the respondents to treat this Original Application as a representation of the applicant and to give a sympathetic consideration to his case and to dispose it of by issuing a speaking and reasoned order within a period of three months from the date of receipt of a copy of this order. Ordered accordingly. However, if the grievance of the applicant still survives, he shall have liberty to proceed in the matter as per law, if so advised.


(Madan Mohan)
Judicial Member


(Sarveshwar Jha)
Administrative Member

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....

प्रतिनिधि अव्वे हित:-

- (1) सचिव, उच्च न्यायालय वार एसोसिएशन, जबलपुर
- (2) आवेदक श्री/श्रीमती/कु. के काउंसल YM Tiwari
- (3) प्रत्यर्थी श्री/श्रीमती/कु. के काउंसल :
- (4) कंयपाल, के.प.अ., जबलपुर न्यायालय

सूचना एवं आवश्यक कार्यवाही हेतु 

उप रजिस्ट्रार

*Issued
on 10-8-04
B.M. Tiwari*